APPOINTMENT OF PERSONS OF YOUNGER AGE AS JUDGES OF THE SUPREME COURT

*126. SHRI CHANDRA SHEKHAR: SHRI A. G. KULKARNI: † SHRI KRISHAN KANT: SHRI KOTA PUNNAIAH: SHRI BRAHMANANDA PANDA:

DR. Z. A. AHMAD:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether there is any proposal under Government's consideration to appoint suitable persons of younger age as judges in the Supreme Court; and . ;
- (b) if so, by when a final decision is likely to be taken in this regard?

THE MINISTER OF STATE IN THE JUSTICE AND MINISTRY OF LAW, (SHRI NITIRAJ COMPANY AFFAIRS Appoint-SINGH CHAUDHURY): (a) ments to the Supreme Court have to be RY: The Law Commission did recommend made on the basis of merit and suitability. I that the Supreme Court Judges in our coun-It is not, therefore, practicable to consider try have to retire on a very early and on only persons of younger age for such appointments.

(b) Does not arise.

SHRI J. P. YADAV: What about philosophy?

SHRI A. G. KULKARNI: While congratulating the Government for the step taken to change the basis of succession years. to the post of Chief Justice of the Supreme | made with respect to the High Courts. Court may I know whether the Law Commission has advised that there should be and decided that the lower limit of a longer duration for the Chief Justice so years would be realistic and, therefore, the that he can effectively interpret the laws recommendation that it should be made by Parliament? In this connection years or more was not accepted by the it is not only younger age but it is also Government. A lower limit was accepted the younger spirit and the capacity to understand in the present context the entire political set-up that is important.

In view of this, may I know whether the Government will rationalise . . .

LOKANATH SHRT MISRA: Mr. Kulkarni is old in age but young in spirit.

SHRI A. G. KULKARNI: He is asking me.

MR. CHAIRMAN: He is not asking you. You are not putting the question.

SHRI A. G. KULKARNI: 1 am asking the question.

MR. CHAIRMAN: I will stop you if you keep on repeating.

SHRI A. G. KULKARNI: May I know. in view of this, whether the Government will rationalise the procedure and whether such a system will go into the State High Courts also? It is very necessary that the State High Courts should follow the same system.

SHRI NIT RAJ SINGH CHAUDHUa meagre pension. These cases, however, should not in our view prevent the Supreme Court Bench from being enriched by recruiting very distinguished members of the Bar, if care is taken to invite them on the Bench at an age when they will have a fairly long tenure on the Bench. suggested that a Judge should be to have a tenure of office of at least ten A simlar recommendation was The Government considered every aspect by the Government.

SHRI A. G. KULKARNI: May I know Sir, whether the same logic will be applicable to the State High Courts? In view cil is at present showing immaturity of

[†] The question was actually asked on the floor of the House by Shri A. G. of this, may I know whether the Bar Coun-Kulkarni.

thinking in giving notice to the Ministers particularly and what is the reaction the Government to the action taken the Bar Association as regards the notices issued to them without showing any cause as to why they should be debarred?

SHRI NITI RAJ SINGH CHAUDHU-RY: This is a personal matter and Government hardly comes into the picture

SHRI NAGESHWAR PRASAD SHAHI: On a point of order, that question is irrelevant.

(Interruption)

MR. CHAIRMAN. The question has already been answered.

SHRI A. G. KULKARNI: The Bar Association should show maturity.

SHRI KRISHAN KANT. May I know from the hon. Minister whether the Government has considered the question of of Supreme Court Judges appointment from two angles? The present change of society is very fast because of the advance made in science and technology. Even the fact that accumulation of age does not science which we learnt in the intermediate has become out of date. In the same way, social changes have taken place and mass awakening has taken place. Those Judges who have been interpreting for the last twenty years are getting out of date. Because of that, a new age limit, a younger age limit is one of the essentials for High Court Judges and Supreme Court Judges. May I know what is the present age group of the Supreme Court ludges and what is the present age group of High Court Judges? Would the Goagree with what vernment President Roosevelt said? He said Besides I shall be failing in my duty if I appoint Judges on the Supreme Court Bench people who are not sound in national policies.

SHRI NITI RAJ SINGH CHAUDHU-RY: The question relates to the Supreme Court and, therefore, I have information regarding the Supreme Court with me. The period for which persons who have come Court and who have to the Supreme served the Supreme Court varies from | -3 years to 12 years.

SHRI KRISHAN KANT. What present age group of the Supreme Court Judges and the High Court Judges?

SHRI NITI RAJ SINGH CHAUDHU-RY: I will just give you. The persons serving in the Supreme Court were born between 1909 to 1920. They were born Treens is 18 during that period.

KANT: I SHRI KRISHAN asked whether you agree with the two postulates. One is the age group and the other is the new change in the social system and the time that it will take. What are the Government's views on this?

SHRI NITI RAJ SINGH CHAUDHU-RY: The last appointment made in the Supreme Court go to show that the Government is trying to find out persons of age round about fifty who have merit are suitable for appointment to the Sup-1eme Court.

DR. Z. A. AHMAD: In view of go side by side with accumulation of wisdom-in fact, it is to the contrary, very often

SHRI T. N. SINGH: What about you?

DR. Z. A. AHMAD: There are a few like Chairman. honourable exceptions After some age, people become senile like our friends there Anyhow, I would like to know whether it would be advisable for you to reduce the age of the Supreme Court Judges from 65 to 60

SHRI C. D. PANDE: Young men, 55 years.

DR. Z. A. AHMAD: You can be like · all the time.

SHRI C. D. PANDE: What is it? You are, I am not.

MR. CHAIRMAN: I do not want all this.

^{* *} Expunged as ordered by the Chair.

SHRI C. D. PANDE: What is this? It is irrelevant.

MR. CHAIRMAN: MR. Pande, you are unnecessarily interrupting him.

SHRI C. D. PANDE: Sir, you do not give me protection.

MR CHAIRMAN: You interrupted him first

SHRI C. D. PANDE: At what age, I asked.

DR. Z. A AHMAD: I am not provoking him at all.

MR. CHAIRMAN: I have expunged the objectionable word. Please finish your question, Dr. Ahmad.

DR. Z. A. AHMAD: I am whether it is advisable or not advisable to reduce the age of Supreme Court Judges from 65 to 60. That is a proposal, that is my suggestion. Are Government prepared to consider that question?

SHRI NITI RAJ SINGH CHAUDHU-RY: This being a suggestion, no reply is necessary.

श्री सीताराम केसरी सभापित जी, मै विधि मवी महोदय से यह ग्राभ्वामन चाहगा कि जजेज की बहाली मे चाहे मुप्रीम कोर्ट का या हाई कोर्ट का हो उसमे क्या एजकेशनिस्ट या जो प्रोफेसर उनकी नियुक्ति की ग्रोर ध्यान देगे?

श्री नीतिराज सिंह चौधरी सविधान के अनुगृत यह भ्रावश्यक है मुप्रीम कोर्ट के लिए कि या तो वह पाच वर्ष तक हाई कोर्ट मे जज रहे हो या दम वर्ष तक उन्होंने वकालन की हो, इस सीमा के अन्दर जो आयेगा--ऐसे प्रोफेसर्स हो जिन्होंने वकालन की हो श्रीर प्रोफेसमं बाद मे हो गये हो--ग्रौर उनमे योग्यता है ता ग्रा मकते है ग्रन्यथा

श्री लोकनाथ मित्र मिस्टर कुमारमगलम क्वालि-फाई करने है क्या ?

श्री समापति : ग्राप बीच में मवाल कैमे पूछते हैं ?

SHRI PAPI REDDI: Is there any proposal before the Government to appoint suitable Harijans as Supreme Court Judge?

SHRI NITI RAI SINGH CHAUDHU-RY' If they possess the requisite qualifications and if they are suitable, they would certainly be appointed.

DR. M. R. VYAS: There are a number of cases before the various courts in the country, which are held up for lack of knowledge by the Judges in that particular subject. For example, there is the patent law. There are many cases before the courts pending, cases pertaining to the patent law but they are not dealt with fastness and properly because judges lack knowledge in that. Will this also be examined along with the age question?

SHRI NITI RAJ SINGH CHAUDHU-RY: I do not have information as to what types of cases there are. I have the total number. Therefore it is difficult for me to say what types of cases are being dealt with and whether they are really pending because the Judges do not have that particular knowledge.

श्री जगदम्बी प्रसाद यादव श्रीमन्' मै मत्री जी से जानना चाहना है, ग्रभी जजेज के बारे में ग्रापके मिव श्रीमान कुमारमगलम माहब ने

श्री सभापति ग्राप मवाल पुछिए Do not refer to individuals.

श्री जगदम्बी प्रसाद यादव मवाल ही पुछ

श्री सभापति मुत्रीम कोर्ट के जजेज का सवाल है, मिस्टर कुमारमगलम का सवाल नहीं है।

श्री जगदम्बी प्रसाद यादव क्या जजेज का अपाइन्टमेट, मोशल फिलामाफी जो मरकारी दलों को फिट करें, यह नितान्त भ्रावश्यक है उसके लिए और क्या इसी आधार पर ग्रब जजेज का ग्रपाइन्टमेट होगा ? इसमे ग्रापका क्या विचार है ?

श्री नीतिराज सिंह चौधरी ये नियक्तिया सविधान के आर्टिकल 124 के अनुसार होती है और उसी के श्रनुसार होगी।

श्री जगदम्बी प्रसाद यादव श्रीमान, कुमारमगलम साहब ने उसके बारे में माफ माफ शब्दो मे कहा है .

. **भी सभापति** वह माल्म है। सबको पना है।

श्री जगदम्बी प्रसाद यादव कि जजेज की वह सोशाल फिलामफी हो जो सरकार को सूट करे। तो उनके इस कथन पर भ्रापका क्या विचार है?

MR. CHAIRMAN: Please sit down.
Mr. Banarsi Das.

श्री बनारसी दास क्या श्रीमन, कृपा करके बनलायेंगे कि न्यायाधीशों को निष्पक्ष काम करने के लिए इस बान की व्यवस्था करेंगे कि रिटायर होने के बाद उनकां किसी सरकारी नौकरी या किसी कमीशन या किसी ग्रमाइनमेट पर, जिसमें वेतन मिले, नहीं नियुक्त किया जायगा ?

SHRI NITI RAJ SINGH CHAUDHU-RY: Sir, it does not arise out of this question. It is a suggestion.

MR. CHAIRMAN: Next question.

SHRI N. H. KUMBHARE: Sir, there are two Scheduled Caste Judges, one in the Bombay High Court and the other in the Mysore High Court. There are three vacancies in the Supreme Court.

MR. CHAIRMAN: No, please, I do not allow it.

SHRI N. H. KUMBHARE: Will the Government appoint at least one of these judges to the Supreme Court?

MR. CHAIRMAN: No, please. Next question.

' 'GANGA BASIN COMMISSION

127. SHRI KRISHNA KANT : †
SHRI CHANDRA SHEKHAR:
SHRI KOTA PUNNAIAH:

The question was actually asked on the floor of the House by Shri Krishna Kant.

SHRI BRAHMANANDA PANDA:
SHRI A G. KULKARNI:
DR. Z. A. AHMAD:
SHRI J P YADAV

Will the Minister of IRRIGATION AND POWER be pleased to state.

- (a) whether the Ganga Basin Commission has started functioning;
- (b) if so, the aims and objects of the commission; and
- (c) the programmes formulated by the commission?

THE DUPTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI BALGOVIND VFRMA). (a) to (c) A statement is laid on the Table of the House.

STATEMENT

- (a) to (c) The Ganga Flood Control Commission with headquarters at Patna has been functioning since August. 1972. The Commission has been set up with the primary objective of preparing an integrated plan to tackle the flood, erosion and drainage problems in the Ganga basin and arranging its implementation through the agency of the concerned State Governments. The other important functions of the Commission are:
 - (1) to ensure the implementation of Works to proper standards and their maintenance:
 - (2) to assess the performance of flood control measures in the basin;
 - (3) Examination of the adquacy of Waterways of road and railway bridges in the basin;
 - (4) to review the flood forceasting and warning arrangements in the basin and propose extension and improvement.

The immediate works programmed by the Commission are:

(1) Formulation of an outline plan of flood control in the Ganga basin based